

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 53
CP No.99/BB/2022

IN THE MATTER OF:

Anila Greta George Pallivathukal ... Petitioner
Vs.
M/s. Churchgate Rubber Industry Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Nivedha Mohan, Adv.
For the R1 to R3 : Shri Venkatesh S. Arbatti, Adv.
For the R4 : Shri Parameshwar G. Bhat, PCS

ORDER

1. Heard the Ld. Counsels for the Parties.
2. Pursuant to Order dated 22.02.2024, Ld. Counsel for the Petitioner has not yet filed convenience compilation. However, she stated that settlement talks are going on. On the other hand, Ld. Counsel for the R1 to R3 stated that settlement talks had failed. Therefore, Ld. Counsel for the Petitioner is granted further two weeks' time for filing convenience compilation / written synopsis.
3. List the matter 'for hearing' on **18.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)